

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-267(PB)/2017

IN THE MATTER OF:

Gac Logistics Pvt. Ltd.

.....Petitioner

v.

Al Nafees Proteins Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 OF IBC, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) : Mr. Harsh Khanna & Mr. Vivek Jain, Advocates

ORDER

Copies of the original agreement in both cases i.e. (IB)-267(PB)/2017 & C.P. No. 1161/2016 have been produced before us and the Bench officer shall keep both the agreements in a sealed cover to be opened on the next date of hearing.

Reply, be filed in (IB)-267(PB)/2017 within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the learned counsel for the respondent.

List for arguments on 16.10.2017.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

12.09.2017

VINEET